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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



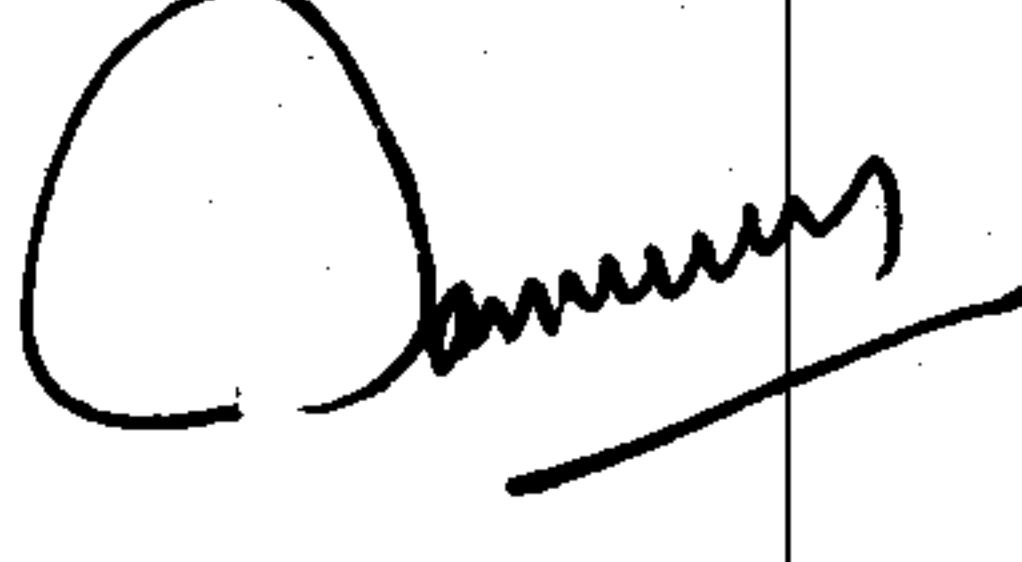
IA 384/2017 in C.P. (I.B) No. 28/14, 19 & 20/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: Northway Spaces Ltd.
V/s.
Diamond Projects Ltd.

Section of the Companies Act: Section 14, 19 & 20 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRIYAM SHAH	i/b Wadia Ghandy + Co. (Ahmedabad)	for Respondent No. 1 (SICOM Ltd.)	
2.	ISHAN P. SHAH	Advocate	Petitioner	
3.	Jay Kansara	Advocate i/b Wadia Ghandy & Co.	For Res. No. 1 SICOM Ltd.	

ORDER


Learned Advocate Mr. Ishan Shah present for Applicant. Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia & Ghandy present for Respondent (SICOM). None present for Respondent no. 2 (RP) in IA 384/2017.

Learned Counsel appearing for Respondent no. 2 RP requested time on the ground of ill health.

List the matter on 16.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL